

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 305 OF 2016 &
IA NO. 1555 OF 2018**

Dated: 2nd November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Assam Gas Company Ltd. ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Abhas Kumar

Counsel for the Respondent(s) : Mr. Prashant Bezboruah

ORDER

IA No. 1555 of 2018

(Appln. for condonation of delay in filing rejoinder)

For the reasons set out in the accompanying affidavit, delay in filing rejoinder is condoned accepting explanation for the said delay and rejoinder is taken on record. The application is disposed of.

APPEAL NO. 305 OF 2016

It is represented that pleadings are complete.

List the matter for hearing on **11.01.2019.**

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

ts/mk